CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 033.

Dated: 27 JUN 1995

APPLICATION NO. 1390 of 1994.

APPLICANTS: Sfi.M.A.Warad,

V/S.

RESPONDENTS: The Principal, RTTC, Deptt.of Telecom, Mysore and another.

Τo

- Sri.A.N. Venugopala Gowda, A dvocate, No.802, First Floor, R.V. Raod, Wangalore-560 004.
- 2. Sri.M.Vasudeva Rao, Additional Central Govt.Standing Counsel, High Court Bldg, Bangalore-1.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 14-06-1995

Issued on 27/06/95

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH, BANGALORE.

ORIGINAL APPLICATION NO. 1390/ 1994

WEDNESDAY, THIS THE FOURTEENTH DAY OF JUNE, 1995.

SHRI V. RAMAKRISHNAN

MEMBER (A)

Shri M.A. Warad, S/o Shri Andanappa, aged about 32 years, Junior Telecom Officer, Telephone Exchange, Bailahongala - 591 102. Belgaum District.

Applicant

By Advocate Shri A.N. Venugopala Gowda)

Vs.

- 1. The Principal,
 RTTC, Dept. of Telecommunication,
 Near Kamakshi Hospital,
 Kuvempu Nagara,
 Mysore 570 023.
- The Telecom District Manager, Department of Telecommunication, Tilakwadi, Guruvarpet, Belgaum - 590 006. ...

Respondents

(By Addl. Central Govt. Standing Counsel, Shri M.V. Rao)

ORDER

Shri V. Ramakrishnan, Member (A):

I have heard Shri A.N. Venugopala Gowda for the applicant and Shri M.V. Rao, learned/Additional Standing Counsel for the Central Government at some length. I find that after having received the order dated 11.11.93 from the Principal, R.T.T.C., Mysore as at Annexure A-1 the applicant submitted what he called an appeal to the Telecom District Manager by his representation 11.12.93. He has taken a few contentions in dated his epresentation. He states that there was intimation to the den. He had claimed that the Principal had accepted the

medical certificate and that this would imply grant permission, etc. He had further contended in that representation that in the case of medical leave the requirement of prior permission is generally relaxed. I find that the District Telecom Manager while disposing of this representation vide his order dated 21.2.94/ 1.3.94 as at Annexure A-3 has not dealt with these contentions, but has merely stated that the period of four days constitute unauthorised absence and will be treated as dies-In view of this, I quash this order of Telecom District Manager (R2) dated 21.2.94/ 1.3.94 as at Annexure A-3 and direct him to dispose of the representation as at Annexure A-2 by passing a speaking order. This should be done within hree months from the date of receipt of a copy of this order. All the contentions raised in the present OA are left open. No costs.

Solr

(V. RAMAKRISHNAN) MEMBER (A)



Section Officer

Central Administrative Tribunar

Bangalore Bench

Bangalore

TRUE COPY